

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.201 – IA 362 of 2020
ITEM No.202 – IA 388 of 2020
ITEM No.203 – IA 778 of 2020
ITEM No.204 – IA 779 of 2020
ITEM No.205 – IA/73(AHM)2021
ITEM No.206 – IA/122(AHM)2022
ITEM No.207 – IA/724(AHM)2022
ITEM No.208 – IA/835(AHM)2022
ITEM No.209 – IA/929(AHM)2022
ITEM No.210 – IA/1135(AHM)2022
ITEM No.211 – IA/9(AHM)2023
ITEM No.212 – IA/1105(AHM)2023
ITEM No.213 – IA/1256(AHM)2023
ITEM No.214 – IA/1288(AHM)2023
ITEM No.215 – IA/1327(AHM)2023
In

CP(IB) 37 of 2017

Proceedings under Section 10 IBC

IN THE MATTER OF:

PSL Ltd

.....Applicant

V/s

Edelweiss Assets Reconstruction Co Ltd & Ors

.....Respondent

Order delivered on 24/01/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant

:Mr. Rajiv Chawla, Ld. Adv. for Mr. Arjun Sheth, Ld. Adv.,
Mr. Amit Meharia, Ld. Adv. a.w. Mr. Abinash Agarwal, Ld.
Adv & Ms. Poonam Shekhawat, Ld. Adv. Mr./Ms.
Aishvary Vikram, Ld. Adv.,

For the Respondent

:Ms. Gauri Sheth, Ld. Adv. for Thakkar & Pahwa, Ms.
Laghima Jain, Ld. Adv., Mr. Anal Shah, Ld. Adv., Mr.
Manish Kr. Srivastava, Ld. Adv. a.w. Mr. Yash Srivastava,
Ld. Adv.

ORDER

IA 362 of 2020, IA 388 of 2020, IA 778 of 2020, IA 779 of 2020, IA/73(AHM)2021,
IA/122(AHM)2022, IA/724(AHM)2022, IA/835(AHM)2022, IA/929(AHM)2022,
IA/1135(AHM)2022, IA/9(AHM)2023, IA/1105(AHM)2023, IA/1256(AHM)2023,
IA/1288(AHM)2023 & IA/1327(AHM)2023

IA 362 of 2020, IA 388 of 2020, IA 778 of 2020 & IA/73(AHM)2021

Learned counsel appearing for the applicant submitted that in pursuance to the order dated 12.01.2024 new liquidator has taken charge and the present applications are to be taken care by the new liquidator. Hence, requests for some time to amend the cause title of the applications which is allowed. Let needful be done within two weeks from the date of this order.

Further, there is a leave note circulated by the advocate Mr. Ravi Pahwa for adjournment in the matter.

IA 779 of 2020

The applicant/Saishakti Properties Pvt. Ltd. has to carry out the amendment in the cause title of the respondent. Let needful be done within two weeks from the date of this order to carry out the necessary modification.

IA/122(AHM)2022

The applicant has to carry out the modification in the cause title of the respondent. Let needful be done within two weeks from the date of this order to carry out the necessary modification.

IA/724(AHM)2022

The applicant has to carry out the modification in the cause title. Learned counsel for the liquidation seeks two weeks' time to carry out the necessary modification. Let needful be done within two weeks from the date of this order to carry out the necessary modification.

IA/835(AHM)2022

The Applicant/Assam Gas Company Ltd has to carry out the modification in the cause title of the Respondent. Let needful be done within two weeks from the date of this order to carry out the necessary modification.

IA/929(AHM)2022

The applicant has to carry out the modification in the cause title. Learned counsel for the liquidation seeks two weeks' time to carry out the necessary modification. Let needful be done within two weeks from the date of this order to carry out the necessary modification.

IA/1135(AHM)2022

The Applicant/The Andhra Pradesh Industrial Infrastructure Corporation Ltd has to carry out the modification in the cause title of the respondent. Let needful be done within two weeks from the date of this order to carry out the necessary modification.

IA/9(AHM)2023, IA/1105(AHM)2023, IA/1256(AHM)2023, IA/1288(AHM)2023 & IA/1327(AHM)2023

The applicant has to carry out the modification in the cause title. Learned counsel for the liquidation seeks two weeks' time to carry out the necessary modification.

Let the parties carried out the necessary modification within a period of two weeks from the date of this order.

All matters are listed on 21.02.2024.

-Sd-

**SAMEER KAKAR
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN
MEMBER (JUDICIAL)**